

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3432  
TO BE ANSWERED ON FRIDAY, THE 08<sup>TH</sup> AUGUST, 2025**

**EFFICIENCY AND EFFECTIVENESS OF JUDICIAL SYSTEM**

**3432. SMT. MALVIKA DEVI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the steps taken by the Government to ensure that the judicial system is more efficient and has higher effectiveness in the Country;**
- (b) the steps taken to ensure that pending cases are sorted on priority basis; and**
- (c) the steps taken by the Government to educate normal public about their legal rights and the manner in which the Government is promoting Legal aid services?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN  
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** The resolution of pending cases in courts is within the exclusive domain of the judiciary. However, the Government is committed towards facilitating expeditious disposal of cases by judiciary and reducing pendency. To this end, the Government has taken several initiatives to create an enabling ecosystem for faster disposal of cases by the judiciary which include the following:

- i. The National Mission for Justice Delivery and Legal Reforms was set up in August, 2011, with the twin objectives of increasing access to justice by reducing delays in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a coordinated approach for phased liquidation of arrears and pendency in judicial administration, which, inter-alia, involves better infrastructure for courts including computerization, increase in sanctioned strength of District and Subordinate Courts, policy and legislative measures in the areas prone to excessive litigation and re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.
- ii. Under the Centrally Sponsored Scheme for development of Judicial Infrastructure, funds are being released to States/UTs for construction of court halls, residential quarters for judicial officers, lawyers' halls, toilet complexes and digital computer rooms that ease the life of various stakeholders including the litigants, thereby aiding justice delivery. As on 30.06.2025, Rs. 12,101.89 crores have been released since the inception of this Scheme in 1993-94. The number of court halls has increased from 15,818 (as on 30.06.2014) to 22,372 (as on 30.06.2025) and the number of residential units has increased from 10,211 (as on 30.06.2014) to 19,851 (as on 30.06.2025), under this Scheme.
- iii. Under Phase I and II of the e-Courts Mission Mode Project, Information and Communication Technology (ICT) was leveraged for IT enablement of District and Subordinate Courts and 18,735 District and Subordinate Courts were computerized till 2023. WAN connectivity was provided to 2977 sites. Video Conferencing facility was enabled between 3,240 court complexes and 1,272 corresponding jails. 778 eSewa Kendras (facilitation centres) were established to bridge the digital divide by providing citizen centric services to lawyers and litigants. 21 virtual courts were set up in 17 States/UTs, which handled more than 2.78 crore cases and realized

more than Rs. 384.14 crores in fines up to March 2023.

The Phase-III of the eCourts Project (2023-2027) was approved on 13.09.2023 with an outlay of Rs.7,210 crore, which is aimed at ushering a regime of enhanced ease of justice by moving towards digital, online and paperless courts. It intends to incorporate latest technology such as Artificial Intelligence (AI) to make justice delivery progressively more robust, easy and accessible. Till date, 506.05 crores pages of court records have been digitized in the High Courts and District Courts. More than 3.65 crore hearings have taken place through Video Conferencing and live streaming is functional in 11 High Courts. The number of eSewa Kendras (facilitation centres) has increased to 1814 across High Courts and District Courts. Artificial Intelligence and Machine learning tools are being used in case management hearing and for transcription of oral judgements in the Supreme Court of India.

iv. The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 21.07.2025, 70 Judges have been appointed in the Supreme Court. 1058 new Judges were appointed and 794 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts has increased from 906 in May, 2014 to 1122 till date. The sanctioned and working strengths of judicial officers in District and Subordinate Courts have increased as under:

As on	Sanctioned Strength	Working Strength
31.12.2013	19,518	15,115
05.08.2025	25,848	21,113

Source: MIS Portal of the Department of Justice

However, filling up of vacancies in District and Subordinate judiciary falls within the domain of the State/UT Governments and High Courts concerned.

- v. In pursuance of a Resolution passed in Chief Justices' Conference held in April, 2015, Arrears Committees have been set up in all 25 High Courts to clear cases pending for more than five years. Arrears Committees have now been set up under District Courts as well.
- vi. Under the aegis of the Fourteenth Finance Commission, the Fast Track Courts have been established for dealing with cases of heinous crimes, cases involving senior citizens, women, children, etc. As on 30.06.2025, 865 Fast Track Courts are functional across the country. With a view to fast-track criminal cases involving elected MPs / MLAs, ten (10) Special Courts are functional in nine (9) States/UTs. Further, the Central Government had approved a Centrally Sponsored Scheme for setting up Fast Track Special Courts (FTSCs) across the country, for the expeditious disposal of pending cases of Rape and POCSO Act. As on 30.06.2025, 725 FTSCs including 392 exclusive POCSO (ePOCSO) Courts are functional in 29 States/UTs, which have disposed of more than 3,34,000 cases since their inception.
- vii. With a view to reduce pendency and unclogging of the courts, the Government has amended various laws like The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and Conciliation (Amendment) Act, 2019 and The Criminal Laws (Amendment) Act, 2018.
- viii. Alternate Dispute Resolution methods have been progressively promoted. Accordingly, The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. In order to further enhance the efficiency of the PIMS mechanism, the Government, through The Mediation Act, 2023, has further amended the Commercial Court Act, 2015. The amendments to The Arbitration and Conciliation Act, 1996 have been

made in the years 2015, 2019 and 2021 for expediting the speedy resolution of disputes.

Under The Commercial Courts Act, 2015, there is a provision for case management hearing, which provides for an efficient, effective and purposeful judicial management of a case so as to achieve a timely and qualitative resolution of a dispute. It assists in early identification of disputed issues of facts and law, establishment of procedural calendar for the life of the case and the exploration of possibilities of the resolution of the dispute.

Another novel feature introduced for the commercial courts is the system of color banding, which limits the number of adjournments that can be granted in any commercial matter to three and alerts the judges about listing of the cases in accordance with their stage of pendency.

ix. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

The details of the cases disposed of in National Lok Adalats during the last four years are as under: -

<b>Years</b>	<b>Pre-litigation Cases</b>	<b>Pending Cases</b>	<b>Grand Total</b>
2021	72,06,294	55,81,743	1,27,88,037
2022	3,10,15,215	1,09,10,795	4,19,26,010
2023	7,10,32,980	1,43,09,237	8,53,42,217
2024	8,70,19,059	1,75,07,060	10,45,26,119
2025(up to March)	2,58,28,368	50,82,181	3,09,10,549
<b>Total</b>	<b>22,21,01,916</b>	<b>5,33,91,016</b>	<b>27,54,92,932</b>

x. The Government launched the Tele-Law programme in 2017, which provides an effective and reliable e-interface platform connecting the needy and disadvantaged sections seeking legal advice and consultation with panel lawyers via video conferencing, telephone and chat facilities available at the Common Service Centres (CSCs) situated in Gram Panchayats and through Tele-Law mobile App.

\*Percentage-wise break-up of Tele – Law Data

Till 30 <sup>th</sup> June, 2025	Cases Registered	% wise Break Up	Advice Enabled	% wise Break Up
<b>Gender -wise</b>				
Female	44,81,170	39.58%	44,21,450	39.55%
Male	68,39,728	60.42%	67,58,085	60.45%
<b>Caste Category-wise</b>				
General	26,89,371	23.76%	26,48,100	23.69%
OBC	35,64,430	31.49%	35,16,236	31.45%
SC	35,27,303	31.16%	34,90,737	31.22%
ST	15,39,794	13.60%	15,24,462	13.64%
<b>Total</b>	<b>1,13,20,898</b>		<b>1,11,79,535</b>	

xi. Efforts have been made to institutionalize pro bono culture and pro bono lawyering in the country. A technological framework has been put in place where advocates volunteering to give their time and services for pro bono work can register as Pro Bono Advocates on Nyaya Bandhu (Android & iOS and Apps). Nyaya Bandhu Services are also available on UMANG Platform. Pro Bono Panel of advocates has been initiated in 23 High Courts at the State/UT level. Pro Bono Clubs have been started in 109 Law Schools to instill Pro Bono culture in budding lawyers.

**(c):** To educate normal public about their legal rights and to promote Legal aid services. The National Legal Services Authority (NALSA) was constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free legal services to the weaker sections of the society including beneficiaries covered under Section 12 of the LSA Act, 1987, which aims to

ensure that the opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. The details of beneficiaries under various activities/programmes undertaken by Legal Services Authorities during the last three years are as under:

<b>Year</b>	<b>Persons benefited through Legal aid and advice</b>
2022-23	12,14,769
2023-24	15,50,164
2024-25	16,57,527
<b>Total</b>	<b>44,22,460</b>

The legal awareness programmes are held across the country by Legal Service Authorities in regard to various laws and schemes relating to children, labourers, victims of disaster, SC and ST, persons suffering from disability, etc. The Legal Services Authorities also prepare booklets and pamphlets in simple language on various laws which are distributed amongst the people. The details of legal awareness programs organized by Legal Service Authorities during the last three years are as under:

<b>Year</b>	<b>Legal Awareness programmes organised</b>	<b>Persons attended</b>
2022-23	4,90,055	6,75,17,665
2023-24	4,30,306	4,49,22,092
2024-25	4,62,988	3,72,32,850
<b>Total</b>	<b>13,83,349</b>	<b>14,96,72,607</b>

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